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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/3(IB)/CB/2017  
NAME OF PETITIONER(S) : NUPOWER RENEWABLES PVT LTD  
NAME OF THE RESPONDENTS (S) : CAPE INFRASTRUCTURE PVT LTD  
UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	K-S. ELAN	REPRESENTATION BY WHOM	

1.	K-S. ELANGOVAN	Counsel for Petitioner	
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**ORDER**

Under consideration is a Petition filed u/s 433(i) and 434(i) (a) of the Companies Act, 1956 for winding up of Respondent company. The petition came to be filed before the Hon'ble High Court of Madras and has been transferred unnumbered to this Bench and re-numbered as TCP/3(IB)/CB/2017. After hearing the counsel for petitioner and looking into the contents of the Petition, we are inclined to issue Notice to the Respondent company and also direct the petitioner to send private notice by way of Speed Post and file proof of service of notice on the respondent along with an affidavit before the next date of hearing. Put up on 6/6/2017 at 10.30 A.M.

  
(Ch.Md. Sharief Tariq)  
**Member (Judicial)**

  
(K.Anantha Padmanabha Swamy)  
**Member (Judicial)**